



കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA
NOTIFICATION

No. A5-5448/2021.

1st February 2021.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

Amendment (C. S. No. 76)

In the said Rules,

- In Rule 4, under Sub Division 1 of Division 1 after the category 7 Additional Director of Kerala Judicial Academy and before the existing category 7A Registrar (Judicial), “7A. Director (IT)” shall be inserted
and
the existing category of 7A Registrar (Judicial) shall be renumbered as “7B Registrar (Judicial)”
- In Annexure I, under Sub Division 1 of Division I, after the category 7, and before the existing category 7A, the following shall be inserted in columns (1) to (5):

(1)	(2)	(3)	(4)	(5)
1	7A	Director (IT)	Deputation from among District Judges	

and

the existing category of 7A Registrar (Judicial) shall be renumbered as “7B Registrar (Judicial)”

The above amendment shall come into force with immediate effect.

Kochi-682 031.

By Order,

SOPHY THOMAS,
Registrar General.

Explanatory Note

(This note does not form part of the amendment, but is intended to indicate its general purport.)

The Government, after considering proposal of the High Court, accorded sanction for the creation of one post of Director in the High Court in the scale of pay ₹ 51550—63070 as per G. O. (Ms) No. 12/2021/Home dated 16-1-2021. Hence this notification.

NOTIFICATION

No. A3-43125/2020.

10th February 2021.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

Amendment (C. S. No. 77)

“In the said Rules,

1. In Rule 4, under Division IV, after category 4 Duffadar and before category 5 Court Keeper (Higher Grade), “Escort Attendant” shall be inserted as category 4A.
2. In Annexure I, after category 4 Duffadar, under Sub-Division 1 of Division IV, the following shall be inserted in the columns (1) to (5).

(1)	(2)	(3)	(4)	(5)
1	4A	Escort Attendant	Appointment by transfer from suitable and willing members in the categories of Court Keeper (HG), Court Keeper, Higher Grade Office Attendant and Office Attendant based on seniority as per the date of entry in any of the above mentioned posts, after assessment of suitability by a Committee nominated by the Chief Justice.	1. Good Physique 2. willingness to work day and night

3. In Annexure I of the Kerala High Court Service Rules, 2007, the entry in column (4) against category 4, Duffadar in Sub Division 1 of Division IV shall be substituted as follows:

Appointment by transfer from the categories of Escort Attendant and Court Keeper (Higher Grade), seniority to be determined with effect from the date of entry in any category in Division IV”

The above amendments shall come into force with immediate effect.

Kochi-682 031.

By Order,

SOPHY THOMAS,
Registrar General.

Explanatory Note

(This does not form part of the amendment, but is intended to indicate its general purport.)

The Government, as per G. O. (Ms) No. 120/2020/Home dated 29-5-2020 have accorded sanction for conversion of 38 posts of Office Attendant, High Court in the scale of pay of ₹ 16500-35700 to that of Escort Attendant in the scale of pay of ₹ 18000-41500. Hence this Notification.

NOTIFICATION

No. B1(A)-25174/2020(1).

12th February 2021.

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the Officers mentioned in column (2) of the following schedule to be Additional Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their names in column (3) thereof, from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name and designation of the Officer</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Sri. Suresh Babu V. P. M., Special Judge (NDPS Act Cases)/Additional District Judge, Vadakara	Kozhikode
2	Sri. D. Sudheer David, Additional District Judge/Motor Accidents Claims Tribunal, Tirur	Manjeri
3	Sri. Prakashan, P. T., Special Judge, Fast Track Special Court, Manjeri	Manjeri
4	Sri. Jayakrishnan, R., Special Judge, Fast Track Special Court, Thiruvananthapuram	Thiruvananthapuram
5	Smt. Pooja, P. P., Special Judge, Fast Track Special Court, Punalur	Kollam
6	Sri. Suresh Kumar, C. (Jr.) Special Judge, Fast Track Special Court, Hosdurg	Kasaragod
7	Sri. Bilkul, G R., Special Judge, Fast Track Special Court, Nedumangad	Thiruvananthapuram
8	Sri. Dinesh, C. R. Additional District Judge for trial of cases relating to atrocities against Women & Children, Kozhikode	Kozhikode
9	Sri. Pradeep, K. P., Additional District Judge/Motor Accidents Claims Tribunal, Pala	Kottayam

(1)	(2)	(3)
10	Sri. Sunil, K. P., Special Judge, Fast Track Special Court, Aluva	Ernakulam
11	Smt. Saima, P. S., Special Judge, Fast Track Special Court, Irinjalakuda	Thrissur
12	Sri. Udayakumar, V., Special Judge, Fast Track Special Court, Neyyattinkara	Thiruvananthapuram
13	Smt. Usha Nair, Additional District Judge-III/Additional Motor Accidents Claims Tribunal, Thrissur	Thrissur
14	Sri. Varghese, T. G., Special Judge, Fast Track Special Court, Idukki at Painavu	Thodupuzha
15	Sri. Dinesh M. Pillai, Additional District Judge-II/Additional Motor Accidents Claims Tribunal, Thalassery	Thalassery
16	Sri. Vishnu, K. Special Judge, Fast Track Special Court, Haripad	Alappuzha
17	Sri. Sudhakanth, R. Special Judge, Fast Track Special Court, Tirur	Manjeri
18	Sri. Unnikrishnan, A. V., Additional District Judge-III/Additional Motor Accidents Claims Tribunal, Kasaragod,	Kasaragod
19	Smt. Bindu Sudhakaran, Special Judge, Fast Track Special Court, Thrissr	Thrissr
20	Sri. Muhammed Raees, M., Additional District Judge-IV/Additional Motor Accidents Claims Tribunal, Thalassery	Thalassery

By Order,
(Sd.)
Registrar (District Judiciary).

NOTIFICATION

No. B1(A)-25174/2020(2).

12th February 2021.

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the Officer mentioned in column (1) of the following schedule to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned in column (2) thereof, from the date of taking charge.

SCHEDULE

<i>Name and Designation</i>	<i>Court of Sessions</i>
(1)	(2)
Sri Sudeep, S., Sub Judge, Perumbavoor	Ernakulam

By Order,
(Sd.)

Kochi-682 031.

Registrar (District Judiciary).

Proceedings

Sub:—Judiciary—Appointment by promotion of Sub Judges/Chief Judicial Magistrates as District Judges and consequential transfers and postings—Cancellation of Notification—Reg:

Read:—(1) High Court Notification No. B1(A) 25174/2020(1) dated 2-2-2021.

(2) High Court Notification No. B1(A) 25174/2020(3) dated 2-2-2021.

ORDER No. B1(A)-25174/2020 dated 12-2-2021.

The notifications read above, regarding appointment of Additional Sessions Judges and Assistant Sessions Judge stand cancelled.

By Order,
(Sd.)

Kochi-682 031.

Registrar (District Judiciary).

ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് കോർട്ട്, തൊടുപുഴ

ലേല പരസ്യം

നമ്പർ ഡി. 180/2021.

2021 ജനുവരി 15.

തൊടുപുഴ ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി മുമ്പാകെ നിലവിലുള്ള CC 1642/2016 (Cr 235/2016 of Muttom P. S). നമ്പർ കേസിൽ ഉൾപ്പെട്ട മോട്ടോർ സൈക്കിൾ KL-05-U 9021 Bajaj CT 100 ബന്ധപ്പെട്ട മുട്ടം പോലീസ് സ്റ്റേഷൻ Muttom Police Station പരിസരത്ത് സൂക്ഷിച്ചു വരുന്നതാണ്.

ബഹുമാനപ്പെട്ട ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്, തൊടുപുഴയുടെ ഉത്തരവ് പ്രകാരം മേൽപറഞ്ഞ മോട്ടോർ സൈക്കിൾ Muttom Police Station പരിസരത്തുവെച്ച് 2021 ഏപ്രിൽ 6-ാം തീയതി പകൽ 12 മണിക്ക് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. GST രജിസ്ട്രേഷൻ ഉള്ളവർ മാത്രം ലേലത്തിൽ പങ്കെടുക്കേണ്ടതും, കൂടുതൽ തുകയ്ക്ക് വിളിക്കുന്ന ആളിന്റെ പേരിൽ ലേലം സ്ഥിരപ്പെടുത്തുന്നതും ലേലം കൊള്ളുന്നയാൾ അപ്പോൾതന്നെ ലേല സംഖ്യ അധികാരികളെ ഏല്പിക്കേണ്ടതും ടി മുതലുകൾ ഏറ്റുവാങ്ങേണ്ടതുമാണ്.

ലേലം സ്ഥിരപ്പെടുത്തുന്നതിനും അസ്ഥിരപ്പെടുത്തുന്നതിനുമുള്ള പൂർണ്ണ അധികാരം തൊടുപുഴ ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റിൽ നിക്ഷിപ്തമായിരിക്കും. ലേലം സാധാരണ രീതിയിൽ നടത്തുന്നതും മറ്റ് എല്ലാ സർക്കാർ ലേലങ്ങൾക്കുമുള്ള നിയമങ്ങൾ ഈ ലേലത്തിനും ബാധകമായിരിക്കുന്നതുമാണ്.

ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്-1ന്റെ
കാര്യാലയം, തൊടുപുഴ.

(ഒപ്പ്)
ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്-1.

Office of the Chief Judicial Magistrate, Thrissur

NOTIFICATIONS

(1)

No. B3-1119/2021.

11th February 2021.

Sub:—Investiture of powers—Honorary Special Judicial Magistrate of Second Class (Railways), Shornur to take cognizance of offences under section 190(1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)— Notification Issued.

Ref:—Notification No. B4(A)-1900/2020 dated, 2-2-2021 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by provision of sub-section (2) of the Section 190 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Thrissur hereby specifically empowers the Judicial Magistrate of Second Class (Railways), Shornur in the Schedule shown below to take cognizance under 190(1) of the Code of Criminal Procedure of such offences of person travelling without a proper pass or ticket over any part of Southern Railway within the District of Thrissur or committing in any part of the said Railway in the said area or committing any of the offences falling under section 137 to 139, 141,142, 144 to 147, 155 to 157, 159, 162,163,166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989) for a period of one year with effect from 1-3-2021.

SCHEDULE

I	II
Sri. Prasannan, N., N. P. Sadanam, Kollayil P.O., Madathara (via), Kollam-691 541.	Honorary Special Judicial Magistrate of the Second Class (Railways), Shornur

(2)

No. B3-1119/2021.

11th February 2021.

Sub:—Honorary Special Judicial Magistrate of Second Class (Railways), Shornur—Defining local areas of jurisdiction—Notification Issued.

Ref:—Notification No. B4(A)-1900/2020 dated, 2-2-2021 of the Hon'ble High Court of Kerala.

In exercise of powers conferred by Section 14(1) of the Code of the Criminal Procedure (Central Act 2 of 1974), the Chief Judicial Magistrate, Thrissur hereby defines the areas specified in Column II of the Schedule below to the local areas within which the Magistrate mentioned in Column I of the Schedule may exercise all or any of the powers within which he has been invested by the Hon'ble High Court of Kerala for a period of one year with effect from 1-3-2021.

SCHEDULE

I	II
Sri. Prasannan, N., N. P. Sadanam, Kollayil P. O., Madathara (via), Kollam-691 541	Area comprised within the jurisdiction of the Honorary Special Judicial Magistrate of Second Class (Railways), Shornur in the District of Thrissur

Thrissur.

(Sd.)

*Chief Judicial Magistrate.***Chief Judicial Magistrate's Court, Thalassery**

NOTIFICATION

No. A1-525/2021.

27th January 2021.

Sub:—Honorary Special Judicial Magistrate of Second Class (Railways) Kozhikode—Conferring of power u/s 190(2) Cr. PC 1973—Notification—Issued.

Ref:—Notification No. B4(A)-113479/2018 dated, 20-1-2021 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under section 2 of section 190 of the Code of Criminal procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Thalassery hereby specifically empowers the person appointed by the Hon'ble High Court of Kerala as Honorary Special Judicial Magistrate of Second Class (Railways) Kozhikode, as per notification read above, whose name is mentioned under Column No. I of the schedule shown below for a period of one year from the date of assumption of charge to take cognizance of those offences u/s 190(1) of Criminal Procedure Code which are within his competence to enquire into or try and which are shown under Column No. II of the said schedule.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Local Limits of Jurisdiction</i>
I	II
Sri. Purushothaman, P., Puthalath House, Elathur P. O., Kozhikode. Honorary Special Judicial Magistrate of Second Class (Railways), Kozhikode.	All the powers conferred on a Magistrate of the First Class under the Code of Criminal procedure 1973 in respect of offence relating to all cases of persons travelling without proper pass or ticket over any part of the Southern Railway within the District of Thalassery or committing over any part of the said Railway in the above said area and of the offences falling u/s 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act 1989 (Central Act 24 of 1989)

Thalassery.

(Sd.)

Chief Judicial Magistrate.

Court of Chief Judicial Magistrate, Kasaragod

NOTIFICATION

No. A1-449/2021.

29th January 2021.

*Read:—*Notification No. B4(A)-113479/2018 dated, 20-1-2021 of the Hon'ble High Court of Kerala.

In exercise of powers conferred under Section 14(1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Kasaragod hereby defines the areas specified in Column No. II of the Schedule shown hereunder to be the local areas wherein which the Magistrate mentioned in Column No. I of the schedule may exercise all or any of the powers under the Criminal Procedure Code, for a period of one year with effect from 23-1-2021.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Area</i>
I	II
<p>Sri. Purushothaman, P., Puthalath House, Elathur P. O., Kozhikode. Honorary Special Judicial Magistrate of Second Class (Railways), Kozhikode.</p>	<p>Area comprised within the jurisdiction of Honorary Special Judicial Magistrate of Second Class (Railways) Kozhikode within the District of Kasaragod (any part of the Southern Railway within the District of Kasaragod)</p>

Kasaragod.

(Sd.)
Chief Judicial Magistrate.